

SCHEDULE I

FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF UAS INTERNATIONAL TRIP SUPPORT PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	UAS INTERNATIONAL TRIP SUPPORT PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	10/11/2014
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	Registrar of Companies, Delhi (ROC-Delhi)
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U74140DL2014FTC272989
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	A-3, MOD APARTMENT, 61 VASUNDHRA ENCLAVE, EAST DELHI, DELHI - 110096 INDIA
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	9 th January, 2020
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Mr. Kamal Garg B 1223, Shastri Nagar, New Delhi, National Capital Territory of Delhi, 110052 Registration No. IBBI/IPA-001/IP-P00533/2017-2018/10958 cakamalgarg@gmail.com 011-40349814
8.	LAST DATE FOR SUBMISSION OF CLAIMS	8 th February, 2020

Notice is hereby given that the UAS INTERNATIONAL TRIP SUPPORT PRIVATE LIMITED has commenced voluntary liquidation on 9th January, 2020.

The stakeholders of UAS INTERNATIONAL TRIP SUPPORT PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 8th February 2020, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Kamal Garg

Liquidator of UAS INTERNATIONAL TRIP SUPPORT
PRIVATE LIMITED

Date: 12th January, 2020

Place: New Delhi



PERSONAL

I, Raja Singh Bhola S/o Neer Pal Singh R/o 8 Road-44 West Punjabi Bagh Delhi have changed my name to Raja Singh permanently.

0040527356-5

I, Bindu Sharma D/o Jagdish Sharma R/o B-134 Ganesh Nagar Gali-2 Mahabir Nagar Delhi have changed my name to Bindu permanently.

0040527356-1

I, M M Sharma S/o Joginder Dutt Sharma R/o C-130 Karampura Delhi have changed my name to Madan Mohan Sharma permanently.

0040527356-3

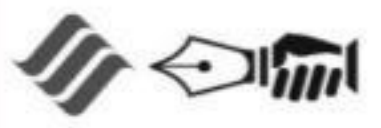
I, Mushtaq Ahmed S/o Mola Baks R/o D-1/36-C Ground Floor Sitapuri Part-1 Delhi have changed my name to Muktilal permanently.

0040527356-7

"IMPORTANT"

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LIC HOUSING FINANCE LTD.
(A Government of India Undertaking)
CORRIGENDUM
Demand Notice Published in The Financial Express News Paper on Dated 28.12.2019 in Which Sr. No.11 Co-Applcant Name & Sr. No. 14 In Property coloum Plot No. by mistake left & In Sr. No. 19 Borrower Name was wrongly Published. Rest terms & Condition will remain unchanged. Correct details are as follows.
Sr. No. 11. Co-Applcant Name Shashi Panwar
Sr. No. 14. In property coloum plot no. 291
Sr. No. 19. Borrower Name Tilak Raj
Authorised Officer

PUBLIC NOTICE
TO WHOMSOEVER IT MAY CONCERN
This is to inform the General Public that following Share Certificate of VJP Industries Limited having its registered office at DGP House 5th Floor, 88C, Old Prabha Devi Road, Mumbai-400025 registered in the name of the following Shareholder have been lost by him
S/ No. Name of Share holder Folio No. Certificate No. Shares
1. Lata Gupta 0046191 6326 4702766 & 3035 250
The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificate. Any person who has any claim in response and shares certificate should lodge such claim with the company or its Registrar and Transfer Agents Link Intime India Private limited C-101 247 PARK, LBS Marg, Viharvi(Wy) Mumbai-400093 within 15 days of the publication of this notice after which no claim will be entertained and the company shall proceed issue Duplicate Share Certificate
Place : Srisa Name of Claimant Lata Gupta

ORIENTAL BANK OF COMMERCE
(A Government of India Undertaking)
Circle Office: C-18 B, Deen Dayal Puram, Bareilly-243122, TEL: 0581-2310672 E-mail: co.bar@obc.co.in
Rule - 8(1), POSSESSION NOTICE (For Immoveable Property)
Whereas the undersigned being the authorised officer of the Oriental Bank of Commerce under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in Exercise of Powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notices on below mentioned dates calling upon the following borrowers / guarantor to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub - section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on following dates.
The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Oriental Bank of Commerce
The borrower's attention is invited to provisions of sub - section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Branch / Borrowers	Description of Properties	Date of Demand Notice / Date of Possession	Amount Outstanding (as mentioned in demand notice)
1	B/O : Civil line, Bareilly, U.P. M/s New Damyanti Tarai Agri Seeds, Smt. Damyanti Devi W/o Banwari Lal (Partner), Shri Banwari Lal S/o Udal Ram (Partner), Anuj Gangwar S/o Banwari Lal (Partner), Smt. Munni Devi Gangwar W/o Ganga Prakash (Partner), Shri Ganga Prakash S/o Banwari Lal (Partner)	1. EQM of Double storied commercial cum residential Building situated at Mouza Dugeepur Bargwan The, Baisalpur District- Pilibhit admeasuring 167 square yards standing in the name of Sh. Banwari Lal Gangwar S/o Udal Ram, Bounded as - East-Plot of Rajendra Chandra, West-Property of others, North-Sdak, South-Plot of Rajendra Chandra 2. EQM of Plot/House situated at village Dugipur Bargawan Pargana & Tehsil Baisalpur District Pilibhit admeasuring 46.00 Sq. mtr. standing in the name of Smt. Damyanti Devi W/o Sh. Banwari Lal, Bounded as : East- Plot of Bhola Nath, West- Rasta, North - House Banwari Lal & Chotey Lal, South - Plot of Iqbal Bahadur	01-11-2019 08-01-2020	₹ 1,31,43,548.80 and future interest thereon

Date : 08-01-2020, Place : Bareilly, U.P. Authorised Officer, Oriental Bank of Commerce

LIC HOUSING FINANCE LTD.
BACK OFFICE: LAXMI INSURANCE BUILDING, ASAF ALI ROAD, NEW DELHI-110002
POSSESSION NOTICE (For Immoveable Properties) [(Appendix-IV) See Rule 8(I)]
Notice is hereby given under the Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest (Second) Ordinance 2002 (Ord. 3 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule-9 of the Security Interest (Enforcement) Rules, 2002, The LIC Housing Finance Ltd., issued demand notices on the date mentioned against accounts and stated hereinafter calling upon them to repay the amount within sixty days from the date of receipt of said notices. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken the Possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with Rule 9 of the said Rules on the dates mentioned against each account. The borrower in particular and the public in general are hereby cautioned not to deal with the properties. Any dealing with the properties will be subject to the charge of LIC Housing Finance Ltd., for the amounts and interest thereon. Details of Property where possession had been taken is as follows:
DESCRIPTION OF IMMOVABLE PROPERTY

Sl. No.	Loan No., Name of the Borrowers & Guarantors	Description of the Property/ Mortgaged /Charged	Date of Demand Notice	Date of Possession	Amount O/s. As Per 13(2) Notice
1.	Loan A/c. No. 310700001542 BORROWER: MR. SUBHASHISH PHANI & MRS. DEBOLEENA PHANI	All that part and parcel of the property consisting of FLAT NO-D.002, GROUND FLOOR, TOWER-D, GPL EDEN HEIGHTS, SECTOR-70, GURGAON-122002. Total area measuring 1510 Sq. Ft.	27.09.2019	20.12.2019	Rs. 1,06,02,971.92 as on 27.09.2019 plus interest and other charges thereon
2.	Loan A/c. No. 310600002348 BORROWER: Mr. VAIBHAV SHARMA, Mrs. DEEPTI SHARMA & Mr. NARESH CHAND UPADHYAY (Guarantor)	All that part and parcel of the property consisting of FF-2, FIRST FLOOR, L.I.G TYPE, FRONT SIDE (WITHOUT ROOF RIGHT), PLOT NO-34, SHAKTI KHAND 4, INDIRAPURAM, GHAZIABAD, U.P.-201010. Area of the flat is 360 sq.ft. Bounded: North: Road 80 feet wide South: Plot No.33 East: Plot No.35 West: Road 80 feet wide	09.01.2019	26.12.2019	Rs. 26,28,801.90 as on 09.01.2019 plus interest and other charges thereon
3.	Loan A/c. No. 310600002483 BORROWER: Mr. BIJILY SAMUEL	All that part and parcel of the property consisting of Flat No-S-1, 2ND FLOOR, L.I.G TYPE, WITOUT ROOF RIGHT, BUILT ON PART OF Plot No. 101, VRINDAVAN GARDEN, GHAZIABAD, U.P. Area of the Flat is 450 sq. ft. Bounded: North: Plot No.100 South: Other property East: Road 40 Feet West: Part of Plot	12.07.2019	26.12.2019	Rs.20,16,646.97 as on 12.07.2019 plus interest and other charges thereon

The Borrower's attention is invited to provisions of Sub-section (8) of Section (13) of the Act, in respect of time available to redeem the secured assets.
DATE: 26.12.2019
PLACE: GURGAON / GHAZIABAD
Authorised Officer, LIC HOUSING FINANCE LTD.

ORIENTAL BANK OF COMMERCE
(A Government of India Undertaking)
Circle Office, Sanjay Place, Agra
POSSESSION NOTICE (for immoveable properties under Rule 8(1))
The Authorized Officer of Oriental Bank of Commerce under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule-3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice on the date mentioned against in the notice being together with further interest at contractual rate on the aforesaid amount and incidental expenses, costs, charges etc. within sixty days from the date of receipt of said notice. The borrower/Guarantor having failed to repay the amount notice is hereby given to the borrower/guarantor and the public in general the undersigned has taken the possession of the property described herein below in exercise to powers conferred on him/her under section 13(4) of the said act read with the Rule 8 of the said Rules on the date mentioned hereunder. The borrower/guarantor in particular and the charge of Oriental Bank of Commerce for the amounts and interest thereon. Details of the mortgaged Property of which the possession had been taken in as follows. The borrower attention is invited to provisions of sub-section (8) for section 13 of act., in respect of time available, to redeem the secured assets.

Name of the Borrower/ Guarantor & Branch	Date of Possession	Notice Date & Amt. Due	Details of the Properties on which possession taken
M/S S. S. Ice And Cold Storage through its Partners Sh. Lekhraj Singh and Sh. Suresh Singh Chauhan and Guarantors Sh. Pawan Kumar Chauhan, Sh. Atul Kumar and Anita Chauhan Branch-Ram Nagar Khandoli, Agra	07.01.2020	21.04.2017 Rs.1,24,50,622/- as on 01.01.2020 + Interest & Other Exp.	PROPERTY NO-1. All That Part and parcel of (Cold Storage) property situated at Khata No. 175, Khasra No. 17 & 18 registered vide sale deed dated 04.04.2008, per bahi no. 2, Volume No 4549 on pages 381 to 402 Sl. No. 2632, sub registrar Etmadpur, Measuring 7580.00 Sq. Meters in the name of Sh. Lekhraj Singh S/o Sh. Shivraj Singh Chauhan & Sh. Suresh Singh Chauhan S/o Sh. Sobran Singh Chauhan. PROPERTY NO-2. All that part and parcel of commercial property situated at Unit No. 1 & 2, part of property Khasra No 461 & 461/2 (nagar Nigam No. 37/1) situated at Kaushalpur Road, mauza Nagla Padi registered vide sale deed dated 25.01.2008, per Bahi No. 1, Vol. No. 6179 on Pages 251 to 306, Sl No. 1435, Sub Registrar Agra Sadar, measuring 71.53 Sq. Meters without roof rights in the name of Sh. Pawan Kumar Chauhan S/o Sh. Shivraj Singh Chauhan & Sh. Atul Kumar S/o Sh. Kishan Swaroop Sharma. Bounded as under East- Common Passage West- Other Property North- Shop No. 3 of Sh. Banwari Singh South- Stairs PROPERTY NO-3. All that part and parcel of registered property situated at Plot No. 17, Part of Khasra No.155, Nagar Nigam No. 37D/JB/17, situated at Jairam bagh Colony, Mauza Jagannpur Mustakili, Hari Parwat Ward Tehsil & District Agra registered vide sale deed dated 19.10.2000, per bahi no. 2, vol. no. 3223 on pages 49 to 72, sl. No. 4851, Sub Registrar Agra, measuring 83.61 Sq. Meters in the name of Smt. Anita Chauhan W/o Sh. Suresh Singh Chauhan. Bounded as under East - Plot No. 5 West - Rasta 30 feet wide North - Remaining part of Plot No. 17 South - Plot No. 18 PROPERTY NO-4. All that part and parcel of Residential property situated at plot no. 17, Part of Khasra no 155, Nagar Nigam No. 37D/JB/17, situated at Jairam bagh Colony, Mauza Jagannpur Mustakili, Hari Parwat Ward Tehsil and District Agra vide sale deed dated 19.10.2000, per bahi no. 2, vol. no. 3223 on pages 73 to 96, sl. No. 4852, sub registrar Agra, Measuring 83.61 sq. Meters in the name of Sh. Suresh Singh Chauhan S/o Sh. Sobran Singh Chauhan. Bounded as under East - Plot No 5 West- Rast 30 feet wide North- Plot No 16 South- Remaining Part of Plot No. 17

Place: Agra, Date: 07.01.2020
Authorised Officer

FE SUNDAY

KRBL Limited
Regd. Office: 5190, Lahori Gate, Delhi - 110006
CIN: L01111DL1993PLC052845
Email: investor@krblindia.com Website: www.krblce.com
Tel.: +91 -11-23968328, Fax: +91-11-23968327
NOTICE
Notice is hereby given pursuant to Regulation 47 read with Regulations 29 and 33 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"), that the meeting of the Board of Directors of the Company is scheduled to be held on Tuesday, 28 January 2020 at C-32, 6th Floor, Sector-62, Noida, Uttar Pradesh - 201301 to inter alia consider, approve and take on record the Standalone and Consolidated Unaudited Financial Results of KRBL Limited for the Third Quarter (Q3) and Nine months ended 31 December 2019.
Further the said notice is also available on the Company's website www.krblce.com and also on the website of Stock Exchanges viz. BSE Limited- www.bseindia.com and the National Stock Exchange of India Limited - www.nseindia.com.
For KRBL Limited Sd/- Raman Sapra Company Secretary
Place: Delhi
Date : 11 January 2020

सेन्ट्रल बैंक ऑफ इंडिया
Central Bank of India
1911 से आज़क़े लिए "सेंट्रल" "CENTRAL" TO YOU SINCE 1911
BRANCH OFFICE: GURUDWARA ROAD, APNA BAZAR, GURGAON, HARYANA
POSSESSION NOTICE (For Immoveable Property) Appendix -IV [See Rule - 8(1)]
Whereas, the undersigned being the Authorized Officer of the CENTRAL BANK OF INDIA, Gurgaon Branch, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 02/11/2019, calling upon the BORROWERS: M/S. SHRI RAM SUPER MART, Proprietor and Guarantor : Mrs. Bhagwati Joshi W/o. Bhuwan Chandra Joshi, to repay the amount mentioned in the notice being Rs.92,48,011/- (Rupees Ninety Two Lakh Forty Eight Thousand Eleven Only) as on 31.10.2019 with further interest, expenses and other charges etc. thereon within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 9 of the said rules on this the 08th Day of January of the Year 2020. The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of Central Bank of India, Gurgaon Branch, for an amount of Rs.92,48,011/- (Rupees Ninety Two Lakh Forty Eight Thousand Eleven Only) as on 31.10.2019 with further interest, expenses and other charges etc. thereon.
The borrowers attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets.
DESCRIPTION OF PROPERTY
Equitable mortgage of the property situated at: Property stands to the name of Bhagwati Joshi W/o. Bhuwan Chandra Joshi, Plot No. 52, Gali No.6, Krishna Colony, Sector-25, Faridabad, Haryana, Comprising in Khewat/ Khatoni No.19/32, Khasra Retc. No.8/24/2, 25/2/1, 19/3, 4, 5/1, 7/16, 25/1, 8/5/1, 6/1, 7, 14, 15/1, 16/1, 17, 23, 24/1, 25/1, situated at Mauza - Ranhera, Tehsil-Ballabgarh, Distt. - Faridabad, Haryana. Which is bounded as:
East: Road
North: Road
PLACE: FARIDABAD
DATE: 08.01.2020
West: Plot No.53
South: Another Plot
Authorised Officer, Central Bank of India

TATA CAPITAL HOUSING FINANCE LIMITED
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Panel, Mumbai-400013.
(CIN No. U67190MH2008PLC187552)
DEMAND NOTICE
Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules")
Whereas the undersigned being the Authorized Officer of Tata Capital Housing Finance Limited (TCHFL) under the Act and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Rules already issued detailed Demand Notices dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singularly or together referred to "Obligors")/Legal Heir(s)/Legal Representative(s) listed hereunder, to pay the amounts mentioned in the respective Demand Notice/s, within 60 days from the date of the respective Notice/s, as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.
In connection with the above, Notice is hereby given, once again, to the said Obligor(s) /Legal Heir(s)/Legal Representative(s) to pay to TCHFL, within 60 days from the date of the respective Notice/s, the amounts indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to TCHFL by the said Obligor(s) respectively.

Loan Account No.	Name of Obligor(s)/ Legal Heir(s) / Legal Representative(s)	Total Outstanding Dues (Rs.) as on below date*	Date of Demand Notice & Date of NPA
9680054	Mr. Shakeel Ahmad (Borrower) & Mrs. BebiKaj (Co Borrower)	Rs. 9,14,120/- as on 24-Dec-2019	24-Dec-2019 07-Sept-2019

Description of the Secured Assets/Immoveable Properties/ Mortgaged Properties: All That Residential Flat/ Apartment Bearing Unit No. P-1627, Situated at 16th Floor of Tower Pine, Situated at Residential Complex /Project Known as Paramount Golfcourse, Situated at Plot No. BGH-A, Site-G (Housing Extn.) opp. Sector Zeta, Surajpur, Greater Noida-U.P.-201305. Total Area Admeasuring 435 Sq. ft. (Salable Area) With common amenities written in the Allotment Cum Builder Buyer Agreement.

10232444	Mr. Sanjay (Borrower) & Mr. Mahaveer (Co Borrower)	Rs. 20,86,297/- as on 26-Dec-2019	26-Dec-2019 07-Nov-2019
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Description of the Secured Assets/Immoveable Properties/ Mortgaged Properties: All That Residential built up DDA Plot Property Bearing No. 17/441 (Plot No. 441, Block No. 17), Situated at Trikolipuri, Delhi-91, Shahadra, Delhi-110091. Land measuring area is 22.5 Sq. yards along with its whole of the super Structure of one room set on the ground floor, Along with the Roof rights, upper story Construction up to the last storey With common amenities.

10025263	Mr. Harpreet Singh (Borrower) & Mr. Sukhdev Singh (Co Borrower)	Rs. 10,27,344/- as on 26-Dec-2019	26-Dec-2019 07-Nov-2019
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Description of the Secured Assets/Immoveable Properties/ Mortgaged Properties: All That Residential Property Plot Comprised in Khewat No. 157, Kitte 23 Rakba, 130 Kanal, 14 Marie, its 8/7842 share i.e. 2 Marie 6 Sarsai, Situated at RakbNissing, Butta Colony, Inside Nagar Palika, Tehsil Nissing and District karnal, Haryana-132024 Measuring 2 Marie 6 Sarsai/ 80 Sq. yards With common amenities written in the Sale Deed.Bounded in the Manner as Follow: North: Plot No.36; East: Plot No. 53; West: 25 feet Wide Road; South: Plot No. 34;
*with further interest, additional interest at the rate as more particularly stated in respective Demand Notice dated mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and/or realization. If the said Obligor(s) shall fail to make payment to TCHFL as aforesaid, then TCHFL shall proceed against the above Secured Asset(s)/Immoveable Property(ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/Legal Representative(s) as to the costs and consequences. The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immoveable Property, whether by way of sale, lease or otherwise without the prior written consent of TCHFL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.
Date : 12.01.2020
Place : Delhi
Sd/- Authorised Officer
For Tata Capital Housing Finance Limited

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF EARTHCON UNIVERSAL INFRA TECH PRIVATE LIMITED
RELEVANT PARTICULARS

1. Name of Corporate Debtor	Earthcon Universal Infotech Private Limited
2. Date of Incorporation of Corporate Debtor	09/10/2009
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi & Haryana
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70109DL2009PTC195055
5. Address of the registered office and principal office (if any) of corporate debtor	T-17, DDA Flats, Sector-7, Jasola Vihar, Delhi-110025
6. Insolvency commencement date in respect of corporate debtor	Date of Order: 08/01/2020 Date of Receipt of Order: 09/01/2020
7. Estimated date of closure of insolvency resolution process	06/07/2020 (180 days from the date of commencement of Insolvency Resolution process)
8. Name and Registration number of the insolvency professional acting as interim resolution professional	Mr. Jitender Arora Reg. No.: IBBI/PA-002/IP-N00305/2017-18/10863
9. Address & email of the interim resolution professional, as registered with the board	Office No. 209-211A, 2nd Floor, H-17/18, Laxmi Palace, Laxmi Nagar, Vikas Marg, Opposite Metro Pillar No. 35, Delhi - 110092 Email : csjitender@yahoo.com, Mobile: 9811505059
10. Address and e-mail to be used for correspondence with the interim resolution professional	Office No. 209-211A, 2nd Floor, H-17/18, Laxmi Palace, Laxmi Nagar, Vikas Marg, Opposite Metro Pillar No. 35, Delhi - 110092 Email : claimseup@gmail.com
11. Last date for submission of claims	22/01/2020
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	Home Buyers
13. Names of insolvency professionals identified to act as authorized representative of creditors in a class (three names for each class)	1. Mr. Deepak Gupta (IBBI/PA-001/IP-P-01340/2018-2019/12235) 2. Mr. Rajesh Gupta (IBBI/PA-003/IP-P-010198/2018-2019/12308) 3. Mr. Manoj Kumar Anand (IBBI/PA-001/IP-P-00084/2017-18/10180)
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) The submission of claims with proof is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claim is to be submitted by way of the following specified forms : Form B-For claims by Operational Creditor Form C-For claims by Financial Creditors Form CA- For claims by Home Buyers Form D-For claims by Workmen and Employees The Relevant Forms for the submission of the claims can be downloaded from https://www.ibbi.gov.in/home/downloads. (b) Physical Address: NA

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench has ordered the commencement of a corporate insolvency resolution process of the Earthcon Universal Infotech Private Limited on 08/01/2020.
The creditors of Earthcon Universal Infotech Private Limited are hereby called upon to submit their claims with proof on or before 22/01/2020 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class Home Buyers in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.
Sd/-
Mr. Jitender Arora
Date: 12/01/2020
Place: Delhi
Interim Resolution Professional
Reg. No.: IBBI/PA-002/IP-N00305/2017-18/10863

PUNJAB & SIND BANK
(A Govt. of India Undertaking)
Branch: Asset Recovery Branch, Punjab & Sind Bank, 21, Bank House, Rajendra Place, New Delhi, Ph: 011-25789590
[APPENDIX-IV-A]
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY
E-Auction sale notice for sale of immovable assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security interest (Enforcement) Rules, 2002
Notice is hereby given to public in general and in particular to the Borrower and Guarantors that the below described immovable property mortgaged to the secured creditor, the physical possession of the which has been taken by the Authorised officer of Punjab & Sind Bank secured creditor, will be sold on 'As is where is', 'As is what is' and 'Whatever there is' on 31.01.2020 for recovery of Rs. 7,24,28,193.86/- (Rs. Seven Crore Twenty Four Lakh, Twenty Nine Thousand One Hundred Ninety Three and Paise Eighty Six) as on 14.01.2019 plus further interest, cost and expenses thereon due to the secured creditor Punjab & Sind Bank from M/s. Arun Dev Builders Ltd. and Sh. Manoj Bhardwaj, Sh. Ramesh Chand Sharma, Sh. Pawan Kumar Sharma, Sh. Parveen Bhardwaj, Smt. Neena Bhardwaj, M/s Paras Jain Production Pvt. Ltd. The reserve price will be Rs. 8.20 Cr. and earnest money deposit will be Rs. 82.00 lacs.
PROPERTY DESCRIPTION
Industrial property/ land having area measuring 32210 sq. mtrs out of khata No.5, khasra 9 area 0.8290 hectare & khasara no.79 area measuring 2.3920 hectare situated at industrial zone at Industrial zone at village Dahiyaaji Pargana at Manglore, Tehsil-Roorkee, District Haridwar in the name of M/s Paras Jain Production Pvt. Ltd.
Known encumbrances: NIL
For detailed terms and conditions of the sale, please refer to the link provided in :-
1. https://ibapi.in
2. https://www.psbindia.com
Date: 09.01.2020
Place: New Delhi
Authorized Officer, PUNJAB & SIND BANK

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF UAS INTERNATIONAL TRIP SUPPORT PRIVATE LIMITED
RELEVANT PARTICULARS

1. Name of Corporate Person	UAS INTERNATIONAL TRIP SUPPORT PRIVATE LIMITED
2. Date of Incorporation of Corporate Person	10/11/2014
3. Authority under which Corporate Person is incorporated /Registered	Registrar of Companies, Delhi (ROC-Delhi)
4. Corporate Identity Number / Limited Liability Identification Number of Corporate Person	U74140DL2014FTC272989
5. Address of The Registered Office and Principal Office (if Any) of Corporate Person	A-3, MOD Apartment, 61 Vasundhara Enclave, East Delhi, Delhi - 110096 India
6. Liquidation Commencement Date of Corporate Person	9th January, 2020
7. Name, Address, Email Address, Telephone Number and The Registration Number of the Liquidator	Mr. Kamal Garg, B 1223, Shastri Nagar, New Delhi, National Capital Territory of Delhi, 110052 Registration No. IBBI/PA-001/IP-P00533/2017-2018/10958 cakamalgarg@gmail.com 011-40349814
8. Last Date for Submission of Claims	8th February, 2020

Notice is hereby given that the UAS INTERNATIONAL TRIP SUPPORT PRIVATE LIMITED has commenced voluntary liquidation on 9th January, 2020.
The stakeholders of UAS INTERNATIONAL TRIP SUPPORT PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 8th February 2020, to the liquidator at the address mentioned against item 7.
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.
Sd/-
Kamal Garg
Liquidator of
UAS INTERNATIONAL TRIP SUPPORT PRIVATE LIMITED
Date: 12th January, 2020
Place: New Delhi

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF YS MARCHANDISE INTERNATIONAL PRIVATE LIMITED
S/N PARTICULARS

1. Name of corporate debtor	YS MARCHANDISE INTERNATIONAL PRIVATE LIMITED
2. Date of incorporation of corporate debtor	20.12.2012
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, NCT of Delhi & Haryana under Companies Act, 1956
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U51900DL2012PTC246517
5. Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: E-10 Lakshmi Nagar, New Delhi - 110092, INDIA Corporate Office: 341, Vipul Trade Centre, Sector-48, Gurgaon- 122001
6. Date of closure of insolvency Resolution Process	03/12/2019 (180 Days from the date of commencement of CIRP)
7. Liquidation commencement date of corporate debtor	Order date 03/01/2020, Certified Copy received on 09/01/2020
8. Name and registration number of the insolvency professional acting as liquidator	Sunil Kumar Agrawal Registration No. IBBI/PA-002/IP-N00081/2017-2018-10222
9A. Address and e-mail of the liquidator, as registered with the Board	Address: E- 29, South Extension- II, New Delhi- 110049 Email: aggarwalsk21@yahoo.com
9B. Address and e-mail to be used for correspondence with the liquidator	Correspondence Address: 904, GF, Sector- 7C, Faridabad- 121006 Email: liquidationysmi2020@gmail.com aggarwalsk21@yahoo.com
9. Last date for submission of claims	08.02.2020

Notice is hereby given that the Hon'ble National Company Law Tribunal, New Delhi, Court II, has ordered the commencement of liquidation of YS MARCHANDISE INTERNATIONAL PRIVATE LIMITED on 03.01.2020, certified copy received on 09/01/2020 liquidation under section 33 of the Code.
The stakeholders of YS MARCHANDISE INTERNATIONAL PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 08/02/2020, to the liquidator at the address mentioned against item 8 B.
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proof of claims shall attract penalties.
Sunil Kumar Agrawal
Liquidator
Date: - 10/01/2020
Place: - New Delhi
Regn. No: IBBI/PA-002/IP-N00081/2017-2018-10222

सेन्ट्रल बैंक ऑफ इंडिया
Central Bank of India
1911 से आज़क़े लिए "सेंट्रल" "CENTRAL" TO YOU SINCE 1911
BRANCH OFFICE: GURUDWARA ROAD, APNA BAZAR, GURGAON, HARYANA
POSSESSION NOTICE (For Immoveable Property) Appendix -IV [See Rule - 8(1)]
Whereas, the undersigned being the Authorized Officer of the CENTRAL BANK OF INDIA, Gurgaon Branch, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 25/04/2019, calling upon the BORROWERS: M/S. CHANCHAL INFRASTRUCTURE COMPANY, PROP. - MR. SUDHIR KUMAR, Guarantor: Mr. Dharambir Singh, to repay the amount mentioned in the notice being Rs.72,06,608.66 (Rupees Seventy Two Lakh Six Thousand Six Hundred Eight and Paise Sixty Six Only) as on 25.04.2019 with further interest, expenses and other charges etc. thereon within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 9 of the said rules on this the 08th Day of January of the Year 2020. The borrower in

